

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5272

ANSWERED ON:26.04.2013

CASES OF CHILD ABUSE

Shekhar Shri Neeraj;Singh Shri Yashvir;Venugopal Shri P.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of complaints received by the National Commission for Protection of Child Rights (NCPCR) on child abuse during the last three years and the current year till date;
- (b) the number of cases out of these reported cases on which First Information Report (FIR) has been lodged by the NCPCR as on date;
- (c) whether the number of cases on which FIR have been lodged is quite low;
- (d) if so, the details thereof along with the reasons therefor and the reaction of the Government thereto;
- (e) whether the Government proposes to streamline the functioning of NCPCR for expediting the settlement of such cases; and
- (f) if so, the details thereof and the steps taken/proposed to be taken in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The number of complaints related to Child Abuse received by the National Commission for Protection of Child Rights (NCPCR) during each of the last three years and current year (State-wise) is at Annexe.
- (b) & (c): The NCPCR has not lodged any First Information Report.
- (d) to (f): The Commissions for Protection and Child Rights Act, 2005 empowers the NCPCR to inquire into complaints and cases of violation of child rights and to recommend initiation of proceedings in such cases by taking up the issues arising out of such matters with the appropriate authorities.